

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1462  
ANSWERED ON:21.08.2012  
FAKE STAMP PAPERS RACKET  
Sharma Shri Jagdish

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received any complaints with regard to involvement of persons in fake stamp papers racket in the country;
- (b) if so, the details thereof and the total number of such persons arrested and the action taken against them along with the value of fake stamp papers recovered during the last one year and the current year, State-wise including Bihar;
- (c) whether the Government has taken any steps to apprehend the masterminds of the said racket; and
- (d) if so, the details thereof and the steps taken to check such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): No specific information is maintained separately in respect of involvement of persons in fake stamp papers racket in the country. However, the data on counterfeiting including fake stamp paper and number of cases registered cases charge-sheeted and persons convicted under counterfeiting during the last one year are attached at Annexure. The data regarding the current year is not available with NCRB.

(c) to (d): 'Police' and 'Public order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the state Governments are primarily responsible for prevention, detection, registration and investigation of crime and the prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.